

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1301 of 2012

Saurabh Kumar Singhania Petitioner(s).

Versus

1. The State of Jharkhand

2. Prabhakar Barnwal

... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Yogesh Modi, Petitioner.
For the State : A.P.P.
For the Opp. Party No. 2 : Mrs. Rashmi Kumar, Advocate.
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06/07.07.2020: Learned counsel, Mr. Yogesh Modi appears on behalf of the petitioner, submits that the offence is compoundable and the parties have resolved their dispute. He further submits that an application praying for compounding has already been filed before the court below and the next date which has been fixed for hearing on the said application is on 28th July, 2020.

Considering the aforesaid fact, list this case on 31st July, 2020 under the heading "For Orders".

The court below is directed to pass an order as per law on the compounding application on the next date, so fixed, and send a report to this Court on or before 30 July, 2020.

Interim order, if any granted by this Court, will not come in the way of passing an order on the compounding application.

Let this order be communicated to the court below through FAX at the earliest.